## NATIONAL COMPANY LAW TRIBUNAL SPECIAL BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/02/2018 AT 10.30 AM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: CP/712/IB/CB/2017

NAME OF THE PETITIONER

: MOKSHA MARKETING

NAME OF THE RESPONDENT(S)

: BIDS TECHNOLOGY PVT LTD

**UNDER SECTION** 

: 9 RULE 6

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

SIGNATURE

REPRESENTATION BY WHOM

1 V. SRIWWASAN

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## <u>ORDER</u>

Counsel for applicant present. As seen from the order dated 6.02.2018, a direction was given to send notice to the respondent by way of paper publication. The applicant has made publication in a vernacular newspaper (Malayalam) which does not appear to be a sufficient notice to the respondent. Counsel for petitioner is directed to send notice to the respondent by way of paper publication, one in vernacular language and one in English having wider circulation in the District in which the office of the registered company is situated and file an affidavit by the next date of hearing along with proof of advertisement. Put up on 07.03.2018.

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(S VIJAYARAGHAVAN)
Member(Technical)

(CH. MOHD SHARIEF TARIQ)

Member(Judicial)